

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15749-15750/2024

[Arising out of impugned final judgments and orders dated 21-10-2023 in CRLMA No. 29229/2023 and dated 04-11-2024 in CRLMA No. 2699/2024 in CRL. REV. P.No. 1139/2023 passed by the High Court of Delhi at New Delhi]

SUDERSHAN SINGH WAZIR

Petitioner(s)

VERSUS

STATE (NCT OF DELHI) & ORS.

Respondent(s)

[TO BE TAKEN UP IN FIRST FIVE CASES]

(IA Nos.256061/2024 and 22443/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-01-2025 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s): Mr. Siddharth Luthra, Sr. Adv.
Mr. Mahfooz Ahsan Nazki, AOR
Mr. Meeran Maqbool, Adv.
Mr. Mihir Joshi, Adv.
Ms. Akanksha Gupta, Adv.
Ms. Aranya Sinha, Adv.
Mr. Vivek Rajan, Adv.

For Respondent(s): Mr. Satya Darshi Sanjay, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kartikeya Asthana, Adv.
Mr. Shaurya Rai, Adv.
Mr. Alabhya Dhamija, Adv.
Mr. Akshay Amritanshu, Adv.

Mr. Nitin Saluja, AOR
Mr. Siddharth Agarwal, Adv.
Mr. Arjun Deewan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Submissions of the learned senior counsel appearing for the appellant as well as the learned counsel appearing for the fifth respondent are heard.

To enable the learned ASG to address the Court, as per his request, list the Appeals on 4th February, 2025 (Tuesday) on the top of the cause list.

(ASHISH KONDLE)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)